The Edulabad and Warangaon Parganas Laws Act, 1866

Act 14 of 1866

Keyword(s):
Deccan, Khandesh, Edulabad, Warangaon, Parganas
THE EDULABAD AND WARANGAON PARGANAS LAWS ACT, 1866.

CONTENTS.

PREAMBLE. [Repealed.]

Sections.

1. [Repealed.]

2. [Repealed.]

3. Privileges and exemptions of certain persons of rank.

4. [Repealed.]
BOMBAY ACT NO. XIV OF 1866.¹

[The Edulabad and Warangaon Parganas Laws Act, 1866.]

[7th December, 1866]

Repealed in part, by Act 10 of 1876;
" " " " 12 of 1876;
" " " " 16 of 1876.

An Act to bring the parganas of Edulabad and Warangaon under the general Regulations and Acts of the Presidency of Bombay.

PREAMBLE. [Rep. Act XII of 1876.]


3. The privileges and exemptions provided in

sections 3, 4 and 5, Regulation XXIX, A.D. 1827 (A Regulation for bringing under the operation of the Regulations the Bombay territories in the Dekkhan and Khandesh), and

section 5 of Regulation VII, A.D. 1830 (A Regulation for bringing under the operation of the Regulations the territories comprised in the Southern Maratha Country, belonging to the Honourable Company, and forming the said territories into a silt), and

Regulation I, A.D. 1831 (A Regulation for extending the jurisdiction of the Agent of Government, acting under the provisions of section 4, Regulation XXIX of 1827, over suits in which persons of rank of the privileged classes are concerned, and which are now cognizable by the Collectors of land revenue), and

Regulation XVI, A.D. 1831 (A Regulation for extending the jurisdiction vested in the Political Agent in the Southern Maratha Country, under the provisions of section 5, Regulation VII, A.D. 1830, to the cognizance of civil suits of the nature specified in Regulation I, A.D. 1831, and also for the better defining the extent of jurisdiction therein conferred with respect to persons of the privileged classes) ** ** **

are applicable in districts now brought under the Regulations and Acts to the persons of rank therein referred to, in the same manner as they are in the rest of Khandesh and the Dekkhan.


¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1888, Supplement, p. 114, and for Proceedings in Council, see ibid. pp. 439 and 443.
² The short title was given by the Bombay Short Titles Act, 1921 (Bom. 2 of 1921).
³ The words and figures " as amended by 6, 6, Act XIII of 1843 (an Act to enable the holders of revenue which has been allotted to them by the State to collect that revenue within the Presidency of Bombay)" were repealed by the Bombay General Clauses Act, 1895 (Bom. 3 of 1896), Schedule B. Title Schedule has been printed as an Appendix to the Bombay General Clauses Act, 1894 (Bom. 1 of 1894).